

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE T.V. ANILKUMAR

FRIDAY, THE 17<sup>TH</sup> DAY OF APRIL, 2020 /28<sup>TH</sup> CHAITHRA, 1942

Bail Appl.No.1581 of 2020

NDPS CRIME NO.97/2019 OF VARAPUZHA EXCISE RANGE,  
ERNAKULAM DISTRICT

PETITIONER/ACCUSED:

SRI. ARAVIND K.S., AGED 22 YEARS,  
S/O. SUDHEESH KUMAR,  
PUTHENVEEDU, PALLIKAVALA,  
CHERANALLOOR P O,  
ERNAKULAM DISTRICT - 682 024

BY ADV. SRI. K. NIRMALAN

RESPONDENTS/COMPLAINANT AND STATE:

STATE OF KERALA,  
REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERNAKULAM-682 031.  
THROUGH EXCISE INSPECTOR VARAPUZHA RANGE.

BY PUBLIC PROSECUTOR SRI. RAMESH CHAND

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON  
17.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**ORDER**

**Dated this the 17<sup>th</sup> day of April, 2020**

The applicant seeking regular bail is the sole accused in Crime No.97 of Excise Range Office, Varappuzha registered under Sections 20(b)(ii)(A) and 22(c) of the Narcotic Drugs and Psychotropic Substances Act, 1985.

2. Learned counsel for the applicant submitted that since the applicant is undergoing incarceration from 10.11.2019, an order granting bail be passed immediately. He further submitted that the narcotic drugs involved represent commercial quantity and granting of bail may only be subject to the limitations provided under Section 37 of the NDPS Act.

In such circumstances, the matter is ordered to be taken up before the regular court.

**T.V.ANILKUMAR  
JUDGE**

krj